

**FORM C**
**SUBMISSION OF CLAIM BY FINANCIAL CREDITORS**

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

29-12-2022

To

**Mr. K.J. Vinod,**  
**The Interim Resolution Professional**  
**IBBI/PA-003/ICAI-N-00291/2020-2021/13451**  
Flat No. 9, 3rd floor, Block – A,  
Trident Serenity, Nanjundapuram Road,  
Ramanathapuram,  
Coimbatore – 641036.  
Mobile : 9789902841

Represented by

**V.K. YUNUS MOHAMMED**

From,

**IDFC FIRST Bank Limited**  
(Formerly Known as Capital First Limited),  
# KRM Towers, 7<sup>th</sup> Floor, No.1, Harrington Road,  
Chetpet, Chennai, Tamil Nadu-600031

**Subject: Submission of claim and proof of claim.**

Madam/Sir,

IDFC FIRST Bank Limited ( Formerly Known as Capital First Limited), hereby submits this Proof of Claim in respect of the corporate insolvency process in the case of M/s. R M A METALS & ALLOYS PRIVATE LIMITED. The details for the same are set out below:

Relevant Particulars		
1.	Name of the financial creditor	IDFC FIRST Bank Limited (Formerly Known as Capital First Limited),
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	CIN: 65110TN2014PLC097792 L65110TN2014PLC097792
3.	Address and email address of the financial creditor for correspondence	# No. 455, Amarasri Building, 1 <sup>st</sup> Floor, Anna Salai Teynampet, Chennai, Tamil Nadu -600018 yunus.mohammed@idfcfirstbank.com gopi.gupta@idfcfirstbank.com raves@idfcfirstbank.com
4.	Total amount of claim (including any interest as at the insolvency commencement date)	PRINCIPAL : 1222194 INTREST : 111,978 TOTAL CLAIM : 2,074,569.54





Relevant Particulars											
5. Details of documents by reference to which the debt can be substantiated	STATE OF ACCOUNT NO : 11427773 FORECLOSURE : 20,74,569.54/-										
6. Details of how and when debt incurred	NATURE OF LOAN : BUSINESS LOAN PURSUANT TO THE FACILITY APPLICATION AND AGREEMENT AND AS PER THE REQUEST OF R M A METALS & ALLOYS PRIVATE LIMITED (CORPORATE DEBTOR / BORROWER) DISBURSEMENT OF THE LOAN FACILITY, IDFC FIRST BANK LIMITED (FORMERLY KNOWN AS IDFC BANK / CAPITAL FIRST LIMITED ), THE FINANCIAL CREDITOR HAD SANCTIONED A LOAN FACILITY OF RS. 25.25,000_/- , SANCTION DATE : 27-JUNE-2017										
7. Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NA										
8. Details of any security held, the value of the security, and the date it was given	NA										
9. Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	<table border="1"> <tr> <td>BENEFICIARY NAME</td> <td>IDFC FIRST BANK LIMITED</td> </tr> <tr> <td>BENEFICIARY ACCOUNT NUMBER</td> <td>97733102170</td> </tr> <tr> <td>ACCOUNT TYPE</td> <td>CURRENT ACCOUNT</td> </tr> <tr> <td>BANK AND BRANCH</td> <td>IDFC FIRST BANK LIMITED G FLOOR, NAMAN CHAMBERS, BANDRA, KURLA COMPLEX EAST, MUMBAI BRANCH</td> </tr> <tr> <td>IFSC CODE</td> <td>IDFB0040101</td> </tr> </table>	BENEFICIARY NAME	IDFC FIRST BANK LIMITED	BENEFICIARY ACCOUNT NUMBER	97733102170	ACCOUNT TYPE	CURRENT ACCOUNT	BANK AND BRANCH	IDFC FIRST BANK LIMITED G FLOOR, NAMAN CHAMBERS, BANDRA, KURLA COMPLEX EAST, MUMBAI BRANCH	IFSC CODE	IDFB0040101
BENEFICIARY NAME	IDFC FIRST BANK LIMITED										
BENEFICIARY ACCOUNT NUMBER	97733102170										
ACCOUNT TYPE	CURRENT ACCOUNT										
BANK AND BRANCH	IDFC FIRST BANK LIMITED G FLOOR, NAMAN CHAMBERS, BANDRA, KURLA COMPLEX EAST, MUMBAI BRANCH										
IFSC CODE	IDFB0040101										
10. List of documents attached to this claim in order to prove the existence and non-payment of claim due to the financial creditor	STATE OF ACCOUNT NO : 11427773 FORECLOSURE AMOUNT : 20,74,569.54/-										
 (Signature of financial creditor or person authorised to act on his behalf) [Please enclose the authority if this is being submitted on behalf of the financial creditor]											
Name in BLOCK LETTERS V.K. YUNUS MOHAMMED											
Position with or in relation to creditor LEGAL MANAGER											
Address of person signing # No. 455, Amarasri Building, 1 <sup>st</sup> Floor, Anna Salai Teynampet, Chennai, Tamil Nadu -600018											





தமிழ்நாடு தமில்நாடு TAMIL NADU  
29 DEC 2022

18AC 122786  
K. SANKAR  
ST. VENDOR  
LIC. 1481/94,  
No. 2, WALLEY ROAD,  
T. NAGAR, CHENNAI-17

### AFFIDAVIT

I, V. K. Yunus Mohammed, Legal Manager, office at IDFC FIRST Bank ( Formerly known as Capital First Limited ), 445, Amarasi Building, Anna Salai, Teynampet, Chennai – 600 018, do solemnly affirm and state as follows:-

M/s. R M A METALS & ALLOYS PRIVATE LIMITED, the corporate debtor was, at the insolvency commencement date, being the 09-12-2022(date of receipt of order by IRP) Order of Hon'ble NCLT dated 09.12.2022, justly and truly indebted to me in the sum of Rs. 20,74,569/-. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

1. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below :

- Statement of Account No - 11427773
- Foreclosure Statement- 20,74,569/-





: 2 :

2. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
3. In respect of the said sum or any part thereof, I have not nor has any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

Solemnly, affirmed at Chennai  
on 29<sup>th</sup> day of December, 2022



Deponent's Signature

VERIFICATION

I, the Deponent herein above, do hereby verify and affirm that the contents of paragraph 1 to 3 of this affidavit are true and correct to my knowledge and belief and no material facts have been concealed therefrom.

Verified at Chennai on this 29<sup>th</sup> day of December, 2022



Deponent's Signature

Notary/ Oath Commissioner



**T.S.G. SEKAR**  
ADVOCATE & NOTARY  
2, 11 Cross Road,  
R.A. Puram, Chennai - 28



LETTER OF AUTHORIZATION

The Board of Directors of the Bank at its meeting held on April 05, 2019 had passed a resolution authorizing Mr. Manish Bansal, Legal Head-Collections, along with other officers of the Bank, to do acts, deeds and things as may be necessary or required and to severally delegate such authorities to officials of the Bank:

I, **MANISH BANSAL** (The Delegating Official), delegate the below mentioned authorities to **V K YUNUS MOHAMMED** (Bank ID No.148548), an official of Collection Department of the Bank (The Delegate):

1. To commence, prosecute, file, enforce, defend, reply, oppose all complaints, suits including recovery suits, money suits & summary suits, petitions including winding up petitions, complaints including complaints under Section 138 of the Negotiable Instruments Act and other legal proceedings including appeals, revision, applications and execution proceedings by or against as or to which the Bank may be a party or has interest and if thought fit to compromise, compound, settle, withdraw, refer to arbitration, abandon, submit to judgement or become non-suited in any such action or proceeding are aforesaid before any High Court, Civil Court, Criminal Court (which includes FIR/ Superdari), Arbitrator(s) or Revenue Court, Consumer District Forum, Rent Controller and any court/ Tribunals or any public officer or authority for recovery of debt or enforcement of security.
2. To file, attend and/or handle any or all the proceedings against any Corporate debtor under Insolvency and Bankruptcy Code 2016 before any National Company Law Tribunal (NCLT) and/or National Company Law Appellate Tribunal (NCLAT) for and on behalf of IDFC FIRST BANK LIMITED and to represent Bank before any National Company Law Tribunal (NCLT) and/or National Company Law Appellate Tribunal (NCLAT) with respect any proceedings against any Corporate debtor under Insolvency and Bankruptcy Code 2016.
3. To sign, execute, declare, affirm, verify any plaint, written statement, petition, affidavit, verification, complaint, Vakalatnama, application, warrant or attorneys, bond, memorandum of appeal or any other legal document or paper of whatsoever nature.
4. To appear before all Judges, Magistrates, Courts/ Tribunals, Arbitrator(s) and then and there to sue, plead, answer, withdraw, depose, defend, to give evidence on oath and reply and also in case of any difference or disputes, to submit all or any of the matters to arbitration, to compound or compromise in such manner as may thought fit, proper and expedient.
5. To accept and issue notice, summons or other legal processes.
6. To deposit and withdraw any money and/or to take custody of the vehicle for the purpose of any proceeding.
7. To apply for inspection and inspect documents and records.
8. To obtain copies of documents, orders and all papers from all courts or tribunals and other relevant offices.
9. To appoint, change, replace advocates/ arbitrators and sign Vakalatnama.

The effective date of this delegation is **05.01.2021** and shall run until revoked by the Delegating Official or until the Delegate is no longer serving in the position described in this delegation, whichever is earlier.

Delegating Official



Name: **MANISH BANSAL**

Title: Legal Head - Collections

Date: 05.01.2021

Place: Mumbai



**FORM C**
**SUBMISSION OF CLAIM BY FINANCIAL CREDITORS**

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

02-01-2023

From

Shriram Finance Ltd (Earlier Known as Shriram city Union Finance Ltd)  
Having registered office at Sri Towers,  
Plot No.14A, South Phase, Industrial Estate, Guindy,  
Chennai- 600 032.

Having Head office at 1 Wockhardt Towers  
East Wing C-2, G Block Bandra-Kurla Complex  
Mumbai - 400 051

Having Branch office at Shriram Finance Ltd.  
3<sup>rd</sup> Floor No. 13 Meenakshi Towers Rajamannar Street  
G N Chetty Road T-Nagar Chennai - 600017.

To

Mr.K J Vinod  
The Insolvency Resolution Professional ,  
"Flat No.9 3<sup>rd</sup> Floor, Block-A,Trident Serenity,  
Nanjundapuram Road, Ramanathapuram, Coimbatore -641 036

**Subject: Submission of claim and proof of claim in insolvency resolution  
Process of R M A METALS & ALLOYS PRIVATE LIMITED.**

Madam/Sir,

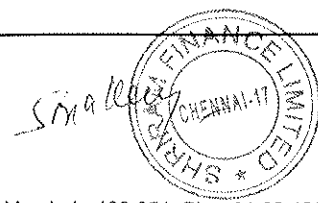
Shriram Finance Ltd, hereby submits this claim in respect of the corporate  
insolvency resolution process of R M A METALS & ALLOYS PRIVATE LIMITED.  
The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	Shriram Finance Ltd (Earlier Known as Shriram city Union Finance Ltd)-( Attached Incorporation Certificate)
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of	<b>L65191TN1979PLC007874</b>

**Shriram Finance Limited**

(Formerly known as Shriram Transport Finance Company Limited)

Wockhardt Towers, Level - 1, East Wing, C-2, G Block, Bandra - Kurla Complex, Bandra (E), Mumbai - 400 051. Ph: +91 22 4060 3100  
Registered Office: Sri Towers, Plot No.14A, South Phase, Industrial Estate, Guindy, Chennai - 600 032. Tamil Nadu, India. Ph: +91 44 4852 4666  
E-mail: primecustcare@shriramfinance.in Website : shriramfinance.in  
Corporate Identification Number (CIN) L65191TN1979PLC007874





	incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	
3.	Address and email address of the financial creditor for correspondence	Having Branch office at Shriram Finance Ltd. Legal Team 3rd Floor No. 13 Meenakshi Towers Rajamannar Street G N Chetty Road T-Nagar Chennai - 600017. Email : - mathew.s@shriramfinance.me
4.	Details of claim, if it is made against corporate debtor as principal borrower: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the guarantor(s)	Rs. 41, 66,261 /-(Rupees Forty One Lakhs Sixty Six Thousand Two Hundred and Sixty One Only). (ii) No (iii) No (iv) Mr.Kulandhai swamy Jeyaraj Mrs.Anitha JayaRaj No.49/8 SelvaVinayagar Koil Street Paddy Field Road, Perambur,Chennai-600 011
5.	Details of claim, if it is made against corporate debtor as guarantor: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the principal borrower	(i)Rs.41,66,261 /-(Rupees Forty One Lakhs Sixty Six Thousand Two Hundred and Sixty One Only) (ii) No (iii) No (iv) R M A METALS & ALLOYS PRIVATE LIMITED No.129 , SIDCO Industrial Estate, Ambattur, Chennai-600 098
6.	Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor:	(i)Rs.41,66,261 /-(Rupees Forty One Lakhs Sixty Six Thousand Two Hundred and Sixty One Only)



**SHRIRAM**

Finance

	(i) Amount of claim (ii) Name and address of the beneficiary	(ii) <b>Bank</b> <b>A/c</b> <b>No.-</b> 006010200067449 <b>Bank Name</b> -Axis Bank Ltd <b>IFSC code</b> -UTIB00000006 <b>Branch</b> <b>Address</b> -DR. RADHAKRISHNAN SALAI, MYLAPORE, CHENNAI 600004
7.	Details of how and when debt incurred	While utilizing the finance facility the Corporate debtor has miserably failed to maintain the financial discipline thereby committing defaults in the payment of EMI's .That upon the said failure to repay the debts owed the claimant financial creditor has at several occasions called upon the Corporate debtor to repay the dues however despite the same no repayment was made such the debt has incurred when the outstanding amount was not repaid by the Corporate debtor also the said debt has incurred as consequences of sanctioning loan facility of <b>Rs. 25,00,000/- Twenty Five Lakhs )</b> in favour of the Corporate debtor on vide Loan Account No. RSTNGTF1804040012
8.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NOT APPLICABLE
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	<b>Bank</b> <b>A/c</b> <b>No.-</b> 006010200067449 <b>Bank Name</b> -Axis Bank Ltd

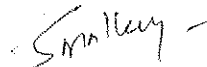
**Shriram Finance Limited**

(Formerly known as Shriram Transport Finance Company Limited)

Wockhardt Towers, Level - 1, East Wing, C-2, G Block, Bandra - Kurla Complex, Bandra (E), Mumbai - 400 051. Ph: +91 22 4060 3100  
Registered Office: Sri Towers, Plot No.14A, South Phase, Industrial Estate, Guindy, Chennai - 600 032. Tamil Nadu, India. Ph: +91 44 4852 4666  
E-mail: primecustcare@shriramfinance.in Website : shriramfinance.in  
Corporate Identification Number (CIN) L65191TN1979PLC007874





	IFSC code-UTIB0000006
	Branch Address-DR. RADHAKRISHNAN SALAI, MYLAPORE, CHENNAI 600004
	
[Please enclose the authority if this is being submitted on behalf of the financial creditor]	
Name in - S MATHEW ARUN	
Position with or in relation to creditor -SENIOR MANAGER -LEGAL	
Address of person signing 3 <sup>rd</sup> Floor , No. 13 Meenakshi Towers Rajamannar Street G N Chetty Road T-Nagar Chennai - 600017	

\*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

#### DECLARATION

I, Mathew Arun S, currently working at 3<sup>rd</sup> Floor No. 13 Meenakshi Towers Rajamannar Street G N Chetty Road T-Nagar Chennai - 600017, do hereby declare and state as follows: -

1. R M A METALS & ALLOYS PRIVATE LIMITED, the corporate debtor was, at the insolvency commencement date, being **the 9 day of Decemebr 2022**, actually indebted to me for a sum of Rs. 41,66,261 /-(Rupees Forty One Lakhs Sixty Six Thousand Two Hundred and Sixty One Only).
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
  - (i) Loan Application Form: 19-03-2018
  - (ii) Loan Agreement Dated: 31-03-2018
  - (iii) Statement of Account : As on 09-12-2022
  - (iv) Foreclosure dated : 09-12-2022
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.



4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

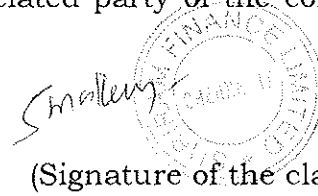
I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.

I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.

I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 02-01-2023

Place: Chennai

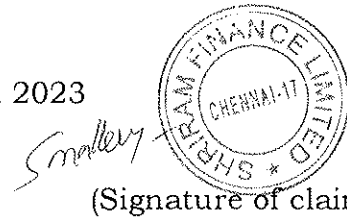


(Signature of the claimant)

#### VERIFICATION

I, S Mathew Arun the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Chennai on this 02<sup>nd</sup> day of January, 2023



(Signature of claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]

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#### Shriram Finance Limited

(Formerly known as Shriram Transport Finance Company Limited)

Wockhardt Towers, Level - 1, East Wing, C-2, G Block, Bandra - Kurla Complex, Bandra (E), Mumbai - 400 051. Ph: +91 22 4060 3100  
Registered Office: Sri Towers, Plot No.14A, South Phase, Industrial Estate, Guindy, Chennai - 600 032. Tamil Nadu, India. Ph: +91 44 4852 4666  
E-mail: [primecustcare@shriramfinance.in](mailto:primecustcare@shriramfinance.in) Website : [shriramfinance.in](http://shriramfinance.in)  
Corporate Identification Number (CIN) L65191TN1979PLC007874



**FORM C**  
**SUBMISSION OF CLAIM BY FINANCIAL CREDITORS**

*(Under Regulation 8 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations,  
2016)*

01.01.2023

From

M/s KIRTI KUMAR AND SONS  
Represented by its Karta:  
Mr.Kirti Kumar P Jain  
S/o Mr.Prakash Chand Jain  
At No.60, EVK Sampath Road,  
Swapnalok Apartment, B-128,  
6<sup>th</sup> Floor, Vepery, Chennai-600007

To


Mr. K.J. Vinod  
The Interim Resolution Professional  
For M/s. R M A METALS & ALLOYS PRIVATE LIMITED  
At Flat No.9, 3<sup>rd</sup> Floor, Block-A, Trident Serenity,  
Nanjundapuram Road, Ramanathapuram,  
Coimbatore-641036  
R.NO: IBBI/IPA-003/ICAI-N-00291/2020-2021/13451  
E-Mail: [rmapl.cirp@gmail.com](mailto:rmapl.cirp@gmail.com)

**Subject:** Submission of Claim and Proof of Claim.

Madam/Sir,

I, Mr.Kirti Kumar P Jain, S/o Mr.Prakash Chand Jain, Hindu, aged about 44 years, Karta of M/s KIRTI KUMAR AND SONS, At No.60, EVK Sampath Road, Swapnalok Apartment, B-128, 6<sup>th</sup> Floor, Vepery, Chennai-600007 hereby submits this claim in respect of the corporate insolvency resolution process of M/s. R M A METALS & ALLOYS PRIVATE LIMITED, The details for the same are set out below:

Relevant Particulars		
1.	Name of financial creditor	M/s KIRTI KUMAR AND SONS Represented by its Karta Mr.Kirti Kumar P Jain
2.	Identification number of the financial creditor	PAN: AAFHK8148C

*For KIRTI KUMAR & SONS*  
  
*Karta,*



3. Address and email address of financial creditor for correspondence.	M/s KIRTI KUMAR AND SONS Represented by its Karta: Mr.Kirti Kumar P Jain S/o Mr.Prakash Chand Jain At No.60, EVK Sampath Road, Swapnalok Apartment, B-128, 6 <sup>th</sup> Floor, Vepery, Chennai- 600007 E-Mail: adv.srenik@gmail.com
4. Total amount of claim (including any interest as at insolvency commencement)	Rs.5,37,390/- (i.e. Rs.2,25,000/- towards Principal and Rs.3,12,390/- towards Interest at the rate of 21.6% per annum)
5. Details of documents by reference to which the debt can be substantiated	Promissory Note
6. Details of how and when debt incurred	<p>The Corporate Debtor had approached The Financial Creditor and the financial creditor had lent a loan for a sum of <b>RS.4,25,000/-</b> on 26.07.2019 and as security the corporate debtor had also executed an promissory note and agreed to repay the same along with the interest at the rate of 1.80% per month by way of 10 equated monthly instalments of Rs.50,000/- each.</p> <p>However the Corporate debtor had only repaid an sum of Rs.2,00,000/- towards the principal and last payment was made by the Corporate debtor on 22.03.2021 for an sum of Rs.1,50,000/- and thereafter defaulted in making the payment. Further several reminders, letters, notices dated 27.02.2020,</p>

For KIRTIKUMAR & SONS

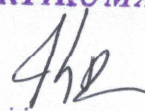
*(Signature)*

Karta



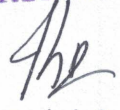
		<p>09.09.2020 and 10.01.2022 were issued respectively to pay the then outstanding amount and the same is received and acknowledged by the Corporate Debtor herein. In spite of the receipt of the same the Corporate Debtor had failed to repay the balance outstanding amount. Thus as on date an sum of Rs.5,37,390/- (i.e. Rs.2,25,000/- towards Principal and Rs.3,12,390/- towards Interest at the rate of 21.6% per annum) is due and payable by the Corporate Debtor.</p>
7.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	No
8.	Details of any security held, the value of the security, and the date it was given	Promissory Note dated: 26.07.2019
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution	<p>M/s. KIRTI KUMAR AND SONS</p> <p><u>Kotak Mahindra Bank</u></p> <p><u>A/c No.9840390094</u></p> <p><u>IFSC Code – KKBK0008478.</u></p> <p><u>Mint Street (097) Branch</u></p> <p><u>Chennai.</u></p>
10.	List of documents attached to this claim in order to prove the existence and non-payment of claim due to the financial creditor	<ol style="list-style-type: none"> <li>1. Promissory note</li> <li>2. Bank Statement of Account of the financial creditor</li> <li>3. Ledger Account maintained by Financial Creditor</li> <li>4. Statement of Calculation</li> <li>5. Copy of PAN</li> <li>6. Letter dated 27.02.2020 along with Acknowledgment Card</li> </ol>


For KIRTIKUMAR & SONS



Karta.



	<p>7. Legal Notice dated 09.09.2020 along with Acknowledgment Card.</p> <p>8. Final Demand Notice dated 10.01.2022 along with Acknowledgment Card</p> <p>9. Cancelled Cheque of the Financial Creditor</p>
Relevant Particulars	
<p style="text-align: center;">   <i>For KIRTIKUMAR &amp; SONS</i>  <i>Karta</i> </p> <p style="text-align: center;">Signature of Financial Creditor</p>	
<p>Name in BLOCK LETTERS: M/s KIRTI KUMAR AND SONS, REPRESENTED BY ITS KARTA MR.KIRTI KUMAR P JAIN</p>	
<p>Position with or in relation to creditor: Financial Creditor</p>	
<p>Address of person signing: No.60, EVK Sampath Road, Swapnalok Apartment, B-128, 6<sup>th</sup> Floor, Vepery, Chennai-600007</p>	

  
*For KIRTIKUMAR & SONS*  
*Karta*



## DECLARATION

I, Mr.Kirti Kumar P Jain, S/o Mr.Prakash Chand Jain, Hindu, aged about 44 years, Karta of M/s KIRTI KUMAR AND SONS, At No.60, EVK Sampath Road, Swapnalok Apartment, B-128, 6<sup>th</sup> Floor, Vepery, Chennai-600007, do hereby declare and state as follows:

1. M/s. R M A METALS & ALLOYS PRIVATE LIMITED, the corporate debtor was, at the insolvency commencement date, being the, 09.12.2022, actually indebted to me for a sum of Rs.5,37,390/- along with interest at rate of 1.80% per month from the date of default until the commencement of CIRP process i.e. 09.12.2022.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
  - a. Promissory note
  - b. Bank Statement of Account of the financial creditor
  - c. Ledger Account maintained by Financial Creditor
  - d. Statement of Calculation
  - e. Copy of PAN
  - f. Letter dated 27.02.2020 along with Acknowledgment Card
  - g. Legal Notice dated 09.09.2020 along with Acknowledgment Card.
  - h. Final Demand Notice dated 10.01.2022 along with Acknowledgment Card
  - i. Cancelled Cheque of the Financial Creditor
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: NIL
5. I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
6. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Dated at Chennai on 01<sup>st</sup> Day of January, 2023.

For KIRTIKUMAR & SONS

Signature of the Claimant **Karta**

## VERIFICATION

I, Mr.Kirti Kumar P Jain, S/o Mr.Prakash Chand Jain, Hindu, aged about 44 years, Karta of M/s KIRTI KUMAR AND SONS, At No.60, EVK Sampath Road, Swapnalok Apartment, B-128, 6<sup>th</sup> Floor, Vepery, Chennai-600007., the claimant hereinabove, do here by verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Chennai on 01<sup>st</sup> Day of January, 2023.

For KIRTIKUMAR & SONS

Signature of the Claimant **Karta.**

For KIRTIKUMAR & SONS

**Karta.**

**FORM C**  
**SUBMISSION OF CLAIM BY FINANCIAL CREDITORS**  
**(M/s KIRTI KUMAR AND SONS)**  
**IN THE MATTER OF M/S. R M A METALS & ALLOYS PRIVATE**  
**LIMITED**

**INDEX TO TYPESET OF PAPER**

<b>S.NO.</b>	<b>DATE</b>	<b>DESCRIPTION OF DOCUMENTS</b>	<b>PAGE NO.</b>
1.	26.07.2019	Promissory note	1
2.	2019	Bank Statement of Account of the financial creditor	2
3.	2019-2023	Ledger Account maintained by Financial Creditor	3
4.	-----	Statement of Calculation	4
5.	-----	Copy of PAN	5
6.	27.02.2020	Letter along with Acknowledgment Card	6-9
7.	09.09.2020	Legal Notice dated 09.09.2020 along with Acknowledgment Card.	10-13
8.	10.01.2022	Final Demand Notice along with Acknowledgment Card	14-17
9.	-----	Cancelled Cheque of the Financial Creditor	18
10.	01.01.2023	Authorisation Letter	19



RMA METALS & ALLOYS PVT. LTD.  
NEW NO. 129 (N.P.),  
SIDCO INDUSTRIAL ESTATE,  
AMBATTUR, CHENNAI - 600 098.

RS. 425000/-

Place : CHENNAI

Date : 26/07/2019

**ON DEMAND**

I                      **promise to pay to**

WE JOINTLY AND SEVERALLY

**Mr.** KIRTI KUMAR & SONS **or order**

**the sum of Rupees** FOUR LAKH TWENTY FIVE THOUSAND ONLY

**only together with**

**interest at the rate of** 21.6% **percent per annum for**

**value received in** CASH  
CHEQUE

Cheque No.

Dated


On

For RMA Metals & Alloys Pvt. Ltd.

  
Managing Director



  
S. Aritha

  
X. J.

KIRTI KUMAR AND SONS  
NO 60 EVK SAMPATH ROAD B BLOCK  
6TH FLOOR FLAT NO 128 SWAPNALOK APT VEPERY  
CHENN  
TAMIL NADU-600007  
INDIA

Customer Id:	ZNYD12770	Account No:	70350100007830
Branch Name:	GEORGE TOWN, CHENNAI	MICR Code:	600012081
IFSC Code:	BARB0DBGEOR		
Your Account Statement as on 28/12/2022		Statement Period from 25/07/2019 to 26/07/2019	

Statement of transactions in Savings Account 70350100007830 in INR for the period 25/07/2019 - 26/07/2019

KIRTI KUMAR AND SONS		Savings Account - 70350100007830			
DATE	NARRATION	CHQ.NO.	WITHDRAWAL(DR)	DEPOSIT(CR)	BALANCE(INR)
26/07/2019	TRTR/BANKAWAY/178652051/260719121351/BWY		40,000.00		6,89,363.73Cr
26/07/2019	TRTR/BANKAWAY/178651221/260719120945/BWY		1,50,000.00		7,29,363.73Cr
26/07/2019	TRTR/BANKAWAY/178650991/260719120824/BWY		4,25,000.00		8,79,363.73Cr
26/07/2019	BY INST 941 : OWCTS GRP 4			1,00,000.00	13,04,363.73Cr
25/07/2019	BY INST 6251 : OWCTS GRP 4			50,000.00	12,04,363.73Cr

Your safety  
is in your hands



Do not share your Account Number / PIN / OTP  
for extending your EMI  
Bank will never ask for such details

#StaySafeBankSafe

## R M A Metals &amp; Alloys Private Limited

## CIRP Claim Review Note

Name of Claimant	Deutsche Bank AG		
Claim received on	10.01.2023		
Nature of Claimant	Unsecured Financial Creditor		
Amount Claimed	Rs.36,59,668	Principal	Rs.35,25,904
		Interest	Rs. 1,33,763
Amount admitted by IRP/RP			

## Comments:

1. Security Interest : Nil
2. As per the Books of Accounts of the CD Amount payable to Shriram Finance Ltd is only Rs.15,49,147 /- and it's classified as Secured FC in the books of accounts of the CD.
3. Loan Details:

Particulars	Remarks
Loan Amount Sanctioned	Rs.40,00,000
Annualized Rate of Interest	19%
Tenor	36 Months
Sanctioned on	20.03.2018

Based on the statement provided the claim is fully admitted.





05/01/2023

Deutsche Bank House  
4-4A Western Tower, Sunny Side,  
Shafi Mohammad Road,  
Thousand Lights, Chennai - 600 006  
Tel +91 (44) 7130 9642

**From,**

Deutsche Bank AG,  
Private and Commercial Client  
No4-4A Western Towers, Sunny side,  
Shafi Mohammed Road,  
Thousand lights, 600 006 Chennai, India

**To,**

**The Resolution Professional**

Mr. K.J.Vinod  
Flat No.9, 3<sup>rd</sup> Floor, Block-A, Trident Serenity,  
Nanjundapuram Road Ramanathapuram,  
Coimbatore-641 036.

**Subject:** Submission of proof of claim by Financial Creditors in respect of M/s. RMA Metals & Alloys Pvt Ltd. under the Insolvency and Bankruptcy Code, 2016.

**Dear Sir,**

With reference to the public announcement dated 19.12.2022 pertaining to the captioned Corporate Debtor, please find attached our duly signed copies of Form C (Proof of Claim) along with relevant annexures and documents and also Affidavit, duly stamped and signed.

Regards



Trivikram Kambam  
Deutsche Bank AG,  
Private and Commercial Client  
No4-4A Western Towers, Sunny side,  
Shafi Mohammed Road,  
Thousand lights, 600 006 Chennai, India



**FORM C**  
**SUBMISSION OF CLAIM BY FINANCIAL CREDITORS**  
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency  
Resolution Process for Corporate Persons) Regulations, 2016)

[05.01.2023]

To,  
**The Interim Resolution Professional**  
Mr. K.J.Vinod  
Flat No.9, 3<sup>rd</sup> Floor, Block-A, Trident Serenity,  
Nanjundapuram Road Ramanathapuram,  
Coimbatore-641 036.

From,  
**Deutsche Bank AG**  
No4-4A Western Towers, Sunny side,  
Shafi Mohammed Road,  
Thousand lights, 600 006 Chennai, India

**Subject: Submission of claim and proof of claim.**

Madam/Sir,

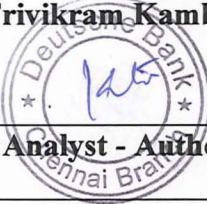
Deutsche Bank AG hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of M/s. R M A Metals and Alloys Private limited. The details for the same are set out below:

PARTICULARS		
1.	<b>NAME OF FINANCIAL CREDITOR</b>	Deutsche Bank AG acting through its Chennai Branch.
2.	<b>IDENTIFICATION NUMBER OF FINANCIAL CREDITOR</b>	Deutsche Bank AG, a banking company incorporated in Germany with limited liability and having its branch registered office in India at No4-4A Western Towers, Sunny side, Shafi Mohammed Road, Thousand lights, 600 006 Chennai, India. Certificate of establishment of place of business in India under certificate No. F-1125 is enclosed as <b>Annexure "1"</b> hereto. RBI license dated 12 <sup>th</sup> January 1999 is enclosed as <b>Annexure-"2"</b> hereto.
3.	<b>ADDRESS AND EMAIL ADDRESS OF FINANCIAL CREDITOR FOR CORRESPONDENCE</b>	<b>Address for correspondence:</b> <b>Deutsche Bank AG</b> Chennai Branch No. 4-4A Western Towers, Sunny side, Shafi mohammed Road, Thousand lights, 600 006 Chennai, India



PARTICULARS		
	<b>BETWEEN THE CORPORATE DEBTOR AND THE CORPORATE CREDITOR WHICH MAY BE SET OFF AGAINST THE CLAIM</b>	
8.	<b>DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY AND THE DATE IT WAS GIVEN</b>	NIL (THIS IS AN UNSECURED LOAN FACILITY)
9.	<b>DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN</b>	Deutsche Bank AG, Kodak House, Mumbai A/c Type – Current Account. A/c No 078494027010069 IFSC CODE - DEUT0784PBC MICR CODE – 400200002
10.	<b>LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE FINANCIAL CREDITOR</b>	<ol style="list-style-type: none"> <li>1. Business Installment Loan Application Form dated 15<sup>th</sup> March, 2018.</li> <li>2. Sanction Letter dated 20<sup>st</sup> March, 2018 bearing Application No.28587.</li> <li>3. Business Installment Loan Agreement dated 20<sup>th</sup> March, 2018 executed by the Corporate Debtor.</li> <li>4. Demand Promissory Note dated 20<sup>th</sup> March, 2018.</li> </ol>

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

Signature of financial creditor or person authorised to act on his behalf (please enclose the authority if this is being submitted on behalf a financial creditor)
<b>Name: Mr. Trivikram Kambam</b>

<b>Designation: Analyst - Authorised Officer</b>
<b>Address of person's signing</b>  <b>Deutsche Bank AG</b> <b>No4-4A Western Towers, Sunny side,</b> <b>Shafi Mohammed Road,</b> <b>Thousand lights, 600 006 Chennai, India</b>

Date: 05.01.2023

Place: Chennai





தமிழ்நாடு தமில்நாடு TAMILNADU

27 FEB 2020

Deutsche Bank ch-600006

BZ 227002

T. SHANMUGAM  
L.No. 9140/3/2010 Dt: 20-9-2010  
No. 662, Anna Salai, Thousand Lights,  
Chennai-600 006. Cell: 9840875193

### Affidavit

I, **Mr. Trivikram Kambam, (Analyst - Authorised Officer)**, having our address at Deutsche Bank AG, Private and Commercial Client, No4-4A Western Towers, Sunny side, Shafi Mohammed Road, Thousand lights, 600 006 Chennai, India do solemnly affirm and state as follows:

- I am the employee of Deutsche Bank, AG (**Bank**) [Private & Commercial Client] and hence in that capacity I am competent to affirm this affidavit on the behalf of Bank in the above matter.
- The Corporate Debtor was, at the insolvency commencement date, being **09.12.2022**, justly and truly indebted to Deutsche Bank AG, in the sum of **INR 36,59,668.21/-** (Rupees Thirty-Six Lakhs Fifty Nine Thousand Six Hundred and Sixty Eight and Twenty Paise Only) being the aggregate of the principle together with interest and interest as at the insolvency commencement date viz; **09.12.2022**.
- In respect of the claim of the said sum or any part thereof, I have relied on following documents specified below: -

- I. Proof of Incorporation of Deutsche Bank AG.





**II. Unsecured Business Loan Facility:-**

1. Business Installment Loan Application Form dated 15<sup>th</sup> March 2018.
2. Sanction Letter dated 20<sup>st</sup> March 2018 bearing Application No.28587.
3. Business Installment Loan Agreement dated 20<sup>th</sup> March 2018 executed by the Corporate Debtor.
4. Demand Promissory Note dated 20<sup>th</sup> March 2018.
5. Statement of claim (Form C).

5. The said documents are true, valid and genuine to best of my knowledge, information and belief.

6. In respect of the said sum or any part thereof, Deutsche Bank AG, India has not nor has any person, by its order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

Nil

Solemnly, affirmed at Chennai on the 05<sup>th</sup> day of January 2023.

Before me

Notary, Oath Commissioner



Deponent's Signature

Name: Mr. Trivikram Kambam

Designation: Analyst - Authorised Officer

**Verification**

I, the Deponents herein above, do hereby verify and affirm that the contents of paragraph 1 to 6 of this affidavit are true and correct to my knowledge and belief and no material facts have been concealed therefrom.

Verified at Chennai on this 05<sup>th</sup> day of January 2023



Deponent's Signature

Name: Mr. Trivikram Kambam

Designation: Analyst - Authorised Officer



J. JOYCE LYDIA, M.Sc., M.L.  
ADVOCATE & COMMISSIONER OF OATHS  
No 149, 15th EAST CROSS STREET  
4th MAIN ROAD MKB NAGAR,  
VYASARPADI CHENNAI 600 039  
EN ROLL NO 1632/13



## Year

यह प्रमाण द्वारा प्रमाणित करता/करती है कि मैक्सिमिलियन गोरबा के रूप में ..... के निवास की गई थी, द्वारा कम्पनी अधिनियम, 1956 की धारा 592 के अंतर्गत दायित्व लिया गया ..... का साथ संख्या 44, जिसमें कम्पनी ने तारीख ..... के आदेश पर ..... अधिनियम, 1956 के अंतर्गत दायित्व लिया गया है।

I hereby certify that Form No. 44 dated 13.12.1966 filed U.S. 592 of the Companies Act 1956 notifying establishment of place of business in India with effect from 1.1.1967 by M/s. SHARMA & SONS, PVT. LTD. a company originally incorporated in INDIA has been

Given under my hand at New Delhi this day of August 1947.....  
 Thousand Nine Hundred and forty seven.....

अध्वर कम्पनी रजिस्ट्रार  
दिल्ली एवं हरियाणा  
Add: Registrar of Companies  
Delhi & Haryana





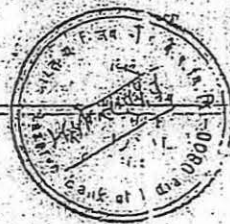
भारतीय रिजर्व बैंक  
बैंकिंग प्रचालन और विकास विभाग  
मुंबई क्षेत्रीय कार्यालय,  
मुंबई

Annexure - 2

RESERVE BANK OF INDIA  
DEPARTMENT OF BANKING OPERATIONS AND DEVELOPMENT  
MUMBAI REGIONAL OFFICE,  
MUMBAI

लाइसेंस सं. बीएल.एम. 816

बैंकिंग विनियमन अधिनियम, 1949 की धारा 51 के साथ पढ़ी जानेवाली धारा 23 द्वारा भारतीय रिजर्व बैंक को प्रदत्त शक्तियों का प्रयोग करते हुए ड्यूरी बैंक को दिनांक 12 जनवरी 1999 के इस कार्यालय के पत्र सं. बैंगविनि(मुंबई) 300 / 22.03.069/99 में निर्दिष्ट शर्तों के अधीन कोठारी बिल्डिंग, निचली मंजिल, महात्मा गांधी सलै, चेन्नई, तमिलनाडु में एक महानगरीय शाखा खोलने का अधिकार प्रदान किया जाता है।



*(राजेश वर्मा)*  
(राजेश वर्मा)  
उप महा प्रबंधक

दिनांक : 12 जनवरी 1999  
22 पौष 1920 (सक)

Licence No. BL.M. 816

In exercise of the powers conferred on Reserve Bank of India by Section 23 read with Section 51 of the Banking Regulation Act, 1949, the Deutsche Bank is authorised to open an office at Kothari Building, Ground Floor, Mahatma Gandhi Salai, Chennai, Tamil Nadu a Metropolitan centre subject to the conditions mentioned in this office letter (DBOD/MRO.) No. 300 / 22.03.069 / 99 dated 12 January 1999.



*(Rajesh Verma)*  
(Rajesh Verma)  
Deputy General Manager

Dated the 12 January 1999  
22 Pausha 1920 (Saka)





**FORM C**  
**SUBMISSION OF CLAIM BY FINANCIAL CREDITORS**

*(Under Regulation 8 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations,  
2016)*

01.01.2023

From

Mr.Hastimal Jain  
S/o Mr.Devichand Jain  
At K-101, Vidyasagar Oswal Garden  
210-212, Cochrane Basin Road,  
RK Nagar, Korukkupet, Washermenpet,  
Chennai-600 021

To

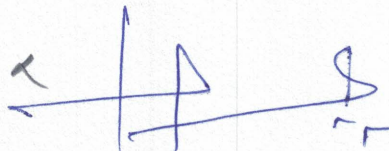
Mr. K.J. Vinod  
The Interim Resolution Professional  
For M/s. R M A METALS & ALLOYS PRIVATE LIMITED  
At Flat No.9, 3<sup>rd</sup> Floor, Block-A, Trident Serenity,  
Nanjundapuram Road, Ramanathapuram,  
Coimbatore-641036  
R.NO: IBBI/IPA-003/ICAI-N-00291/2020-2021/13451  
E-Mail: [rmapl.cirp@gmail.com](mailto:rmapl.cirp@gmail.com)

**Subject:** Submission of Claim and Proof of Claim.

Madam/Sir,

I, Mr.Hastimal Jain, S/o Mr.Devichand Jain, Hindu, aged about 67 years, At K-101, Vidyasagar Oswal Garden 210-212, Cochrane Basin Road, RK Nagar, Korukkupet, Washermenpet, Chennai-600 021 hereby submits this claim in respect of the corporate insolvency resolution process of M/s. R M A METALS & ALLOYS PRIVATE LIMITED, The details for the same are set out below:

Relevant Particulars		
1.	Name of financial creditor	Mr.Hastimal Jai
2.	Identification number of the financial creditor	PAN: AABPH1675F





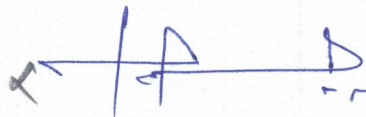
3. Address and email address of financial creditor for correspondence.	<p>Mr.Hastimal Jain S/o Mr.Devichand Jain At K-101, Vidyasagar Oswal Garden 210-212, Cochrane Basin Road, RK Nagar, Korukkupet, Washermenpet, Chennai-600 021</p> <p>E-Mail: adv.srenik@gmail.com</p>
4. Total amount of claim (including any interest as at insolvency commencement)	<p>Rs.5,37,390/- (i.e. Rs.2,25,000/- towards Principal and Rs.3,12,390/- towards Interest at the rate of 21.6% per annum)</p>
5. Details of documents by reference to which the debt can be substantiated	Promissory Note
6. Details of how and when debt incurred	<p>The Corporate Debtor had approached The Financial Creditor and the financial creditor had lent a loan for a sum of <b>RS.4,25,000/-</b> on 26.07.2019 and as security the corporate debtor had also executed an promissory note and agreed to repay the same along with the interest at the rate of 1.80% per month by way of 10 equated monthly instalments of Rs.50,000/- each.</p> <p>However the Corporate debtor had only repaid an sum of Rs.2,00,000/- towards the principal and last payment was made by the Corporate debtor on 22.03.2021 for an sum of Rs.1,50,000/- and thereafter defaulted in making the payment. Further several reminders, letters,</p>

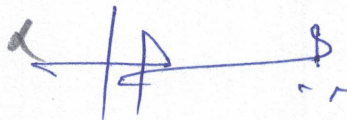


		<p>notices dated 27.02.2020, 09.09.2020 and 10.01.2022 were issued respectively to pay the then outstanding amount and the same is received and acknowledged by the Corporate Debtor herein. In spite of the receipt of the same the Corporate Debtor had failed to repay the balance outstanding amount. Thus as on date an sum of Rs.5,37,390/- (i.e. Rs.2,25,000/- towards Principal and Rs.3,12,390/- towards Interest at the rate of 21.6%% per annum) is due and payable by the Corporate Debtor.</p>
7.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	No
8.	Details of any security held, the value of the security, and the date it was given	Promissory Note dated: 26.07.2019
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution	<p>Mr.Hastimal Jain  <u>DCB Bank Limited</u>  <u>A/c No.09712500004480</u>  <u>IFSC Code – DCBL0000097.</u>  <u>Parrys Corner (097) Branch</u>  <u>Chennai.</u></p>
10.	List of documents attached to this claim in order to prove the existence and non-payment of claim due to the financial creditor	<ol style="list-style-type: none"> <li>1. Promissory note</li> <li>2. Bank Statement of Account of the financial creditor</li> <li>3. Ledger Account maintained by Financial Creditor</li> <li>4. Statement of Calculation</li> <li>5. Copy of PAN</li> <li>6. Letter dated 27.02.2020 along with Acknowledgment Card</li> </ol>

2



	<p>7. Legal Notice dated 09.09.2020 along with Acknowledgment Card.</p> <p>8. Final Demand Notice dated 10.01.2022 along with Acknowledgment Card</p> <p>9. Cancelled Cheque of the Financial Creditor</p>
Relevant Particulars	
	
Signature of Financial Creditor	
Name in BLOCK LETTERS: MR.HASTIMAL JAIN	
Position with or in relation to creditor: Financial Creditor	
Address of person signing: K-101, Vidyasagar Oswal Garden, 210-212, Cochrane Basin Road, RK Nagar, Korukkupet, Washermenpet, Chennai-600 021	



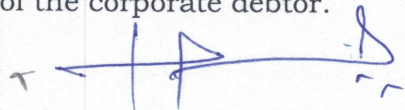


## DECLARATION

I, Mr.Hastimal Jain, S/o Mr.Devichand Jain, Hindu, aged about 67 years, At K-101, Vidyasagar Oswal Garden 210-212, Cochrane Basin Road, RK Nagar, Korukkupet, Washermenpet, Chennai-600 021, do hereby declare and state as follows:

1. M/s. R M A METALS & ALLOYS PRIVATE LIMITED, the corporate debtor was, at the insolvency commencement date, being the, 09.12.2022, actually indebted to me for a sum of Rs.5,37,390/- along with interest at rate of 1.80% per month from the date of default until the commencement of CIRP process i.e. 09.12.2022.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
  - a. Promissory note
  - b. Bank Statement of Account of the financial creditor
  - c. Ledger Account maintained by Financial Creditor
  - d. Statement of Calculation
  - e. Copy of PAN
  - f. Letter dated 27.02.2020 along with Acknowledgment Card
  - g. Legal Notice dated 09.09.2020 along with Acknowledgment Card.
  - h. Final Demand Notice dated 10.01.2022 along with Acknowledgment Card
  - i. Cancelled Cheque of the Financial Creditor
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: NIL
5. I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
6. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Dated at Chennai on 01<sup>st</sup> Day of January, 2023.

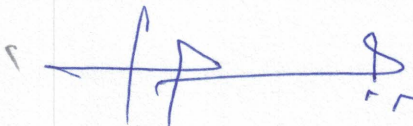


Signature of the Claimant

## VERIFICATION

I, Mr.Hastimal Jain, S/o Mr.Devichand Jain, Hindu, aged about 67 years, At K-101, Vidyasagar Oswal Garden 210-212, Cochrane Basin Road, RK Nagar, Korukkupet, Washermenpet, Chennai-600 021., the claimant hereinabove, do here by verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Chennai on 01<sup>st</sup> Day of January, 2023.



Signature of the Claimant



**FORM C**  
**SUBMISSION OF CLAIM BY FINANCIAL CREDITORS**  
**(MR.HASTIMAL JAIN)**  
**IN THE MATTER OF M/S. R M A METALS & ALLOYS PRIVATE**  
**LIMITED**

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RS. 425000/-

RMA METALS & ALLOYS PVT. LTD.  
NEW NO. 129 (N.P.),  
SIDCO INDUSTRIAL ESTATE,  
AMBATTUR, CHENNAI - 600 098.

Place : CHENNAI

Date : 26/07/2019

**ON DEMAND**

WE JOINTLY AND SEVERALLY

**promise to pay to**

MR. HASTIMAL TANN

**or order**

**the sum of Rupees** Four Lakh Twenty Five Thousand Only

**only together with**

**interest at the rate of** 21.6% **percent per annum for**

**value received in** CASH  
CHEQUE

Cheque No.

Dated

On

For RMA Metals & Alloys Pvt. Ltd.

Manag. & Director



S. Aridha

STATEMENT OF ACCOUNT

DCB BANK

12-07-2019	595848/TMB/PERAMBUR (PMB)			2,50,000.00	41,00,555.35
12-07-2019	IMPSIW:P2A FRM Unreg/918838043186/919311055747			9,250.00	41,09,805.35
15-07-2019	IMPS:EBANK:P2A to Praka/BKDN0620063/919612925971		20,000.00		40,89,805.35
15-07-2019	IBIFT/9002955100310 /TPSL /maruti share purch		60,527.29		40,29,278.06
15-07-2019	BY CASH			4,00,000.00	44,29,278.06
16-07-2019	408001/IOB/TAMILNADU EX-SERVICEMENS CORPO			40,000.00	44,69,278.06
16-07-2019	NACH-CR-ITC LIMITED-0849826319			144.00	44,69,422.06
16-07-2019	MANISHA K	154	14,24,174.00		30,45,248.06
22-07-2019	65321/ICICI BK/ADYAR			24,000.00	30,69,248.06
22-07-2019	255052/SYN BK/PERUNGUDI(PRD)			8,300.00	30,77,548.06
22-07-2019	201026/SYN BK/PERUNGUDI(PRD)			22,500.00	31,00,048.06
22-07-2019	IBIFT/02320900000055/BilldeskSS/Airtel BB 43192920		473.66		30,99,574.40
23-07-2019	NACH-CR-TCS INTERIM 230719-0964078108			970.00	31,00,544.40
23-07-2019	NACH-CR-TATA STEEL FPDIV19-0972364724			1,547.00	31,02,091.40
23-07-2019	NACH-CR-TATA STEEL PPDIV19-0971241825			26.00	31,02,117.40
25-07-2019	7101/KOTAK M BK/EGMORE			20,000.00	31,22,117.40
25-07-2019	NEFT/IBKL190725676809/IBKL/GURUBARAN FRAMING WOR			56,000.00	31,78,117.40
26-07-2019	RTGS/DCBL201907265000009975/BKDN/RMA METALS AND	41	4,25,000.00		27,53,117.40
29-07-2019	APB-CR-IOC Ref No5060381808-1062029351			170.27	27,53,287.67
30-07-2019	103220/INDIAN BK/PADI (PDI)			40,200.00	27,93,487.67
01-08-2019	255059/SYN BK/PERUNGUDI(PRD)			22,500.00	28,15,987.67
02-08-2019	NEFT/SDC17781212/PUNB/PNB HOUSING LOA		25,000.00		27,90,987.67
03-08-2019	IMPS:EBANK:P2A to PRAKA/BKDN0620063/921511067450		15,000.00		27,75,987.67
05-08-2019	NACH-CR-LARSEN & TOUBRO LTD-1192718500			90.00	27,76,077.67
05-08-2019	NACH-CR-ASHOK LEYLAND LIMITE-1191715419			310.00	27,76,387.67
07-08-2019	IMPS:EBANK:P2A to SAVIT/BARB0DAVANG/921911098748		6,000.00		27,70,387.67
08-08-2019	826998/CANARA BK/MINT STREET CHENNAI			12,000.00	27,82,387.67
13-08-2019	NACH-CR-Lupin Limited-1359295916			50.00	27,82,437.67
14-08-2019	428201/SBI/CHINTADRI PET (CTP)			11,750.00	27,94,187.67
14-08-2019	595849/TMB/PERAMBUR (PMB)			2,50,000.00	30,44,187.67
14-08-2019	NACH-CR-RELIANCE INDUSTRIES-1390235237			715.00	30,44,902.67
14-08-2019	BY CASH			2,00,000.00	32,44,902.67
14-08-2019	RTGS/DCBL201908145000009189/IBKL/VANITHA K	155	4,00,000.00		28,44,902.67
14-08-2019	IMPS:EBANK:P2A to PRAKA/KKBK0008478/922617171574		20,000.00		28,24,902.67
16-08-2019	65360/ICICI BK/ADYAR			9,250.00	28,34,152.67
16-08-2019	67931/UBI/ST MICHEAL ACADEMY,ADYAR			6,000.00	28,40,152.67
19-08-2019	IMPSIW:P2A FRM Unreg/918838043186/923115513781			24,000.00	28,64,152.67
20-08-2019	880592/PNB/PARK TOWN (PWT)			8,000.00	28,72,152.67
20-08-2019	418983/PNB/PARK TOWN (PWT)			8,000.00	28,80,152.67
21-08-2019	255053/SYN BK/PERUNGUDI(PRD)			8,300.00	28,88,452.67
21-08-2019	408003/IOB/TAMILNADU EX-SERVICEMENS CORPO			40,000.00	29,28,452.67
21-08-2019	NACH-CR-Castrol India Limite-1540176807			962.50	29,29,415.17
24-08-2019	IBIFT/02320900000055/BilldeskSS/Airtel BB 43192920		477.90		29,28,937.27
26-08-2019	NEFT/IBKL190826897447/IBKL/GURUBARAN FRAMING WOR			56,000.00	29,84,937.27
27-08-2019	NACH-CR-HEXWARETECHNOLOGIES-1639120168			75.00	29,85,012.27
30-08-2019	NACH-CR-MARUTI SUZUKI INDIA-1706712022			800.00	29,85,812.27
31-08-2019	IMPSIW:P2A FRM A BHA/918838043186/924308711893			22,500.00	30,08,312.27

DCB Bank Limited

Registered Office:6th Floor,Tower A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013 CIN:L99999MH1995PLC089008  
 For clarification kindly contact DCB - Customer Care on 022 68997777, 040 68157777 or email customercare@dcbbank.com  
 Non Resident Indian customers please dial :01 22 61271000 or email nri@dcbbank.com



## HASTIMAL JAIN

Ledger: **RMA Metals and Alloys (121)**

**1-Apr-2019 to 21-Dec-2022**

Date	Particulars	Vch Type	Debit	Credit
26/07/2019	Cr <b>DCB Saving A/c 14-6-12</b> Ch. No. : 000041 / DCB / RTGS	Payment	425000.00	
03/09/2019	Dr <b>DCB Saving A/c 14-6-12</b> Ch. No. : IMPS / DCB /	Receipt		50000.00
22/03/2021	Dr <b>DCB Saving A/c 14-6-12</b> Ch. No. : 726530 / BOB / DD / 2, 3 & 4 EMI	Receipt		150000.00
			425000.00	200000.00
Dr	<b>Closing Balance</b>			225000.00
			<b>425000.00</b>	<b>425000.00</b>

HASTIMAL JAIN VS RMA METAL							
S.NO.	EMI	LOAN DT	RECEIVED AMT	DATE	RECEIVED DATE DELAY TILL	DELAY DAYS	OD INT
1	425000.00	26-07-2019	50000.00		03-09-2019	39	9945.00
	375000.00		150000.00		22-03-2021	605	136125.00
	225000.00				09-12-2022	1232	166320.00

INTEREST @ 21.6% = 312390.00

PRINCIPLE OUTSTANDING = 225000.00

PRINCIPLE OUTSTANDING INCLUDING INTEREST @ 21.6% PA = 537390.00

Handwritten signature and initials.





१



Chennai

Dated: 27/02/2020

From,

1) Hastimal Jaim  
#42, Nammalwar Street  
Sowcarpet, Chennai – 600 079.  
Mob: 9841026929

2) Kirti Kumar & Sons  
Karta: Kirti Kumar P Jain  
#60, EVK Sampath Road,  
Swapnalok Appt, "B" Block,  
6<sup>th</sup> Floor, Vepery, Chennai – 600 007.  
Mob: 8148276503

To,

Mr. Jayaraj

M/s RMA Metals & Alloys (P) Ltd.,

#New No.129 (NP) (Old No.)435, SIDCO Industrial Estate,  
Ambattur, Chennai – 600 098

Sir,

Ref: Business Enhance Loan Dated: 26/07/2019

Sub: Non Payment from 26/9/2019 till today, 6 EMI each of Rs.100000/-

This is to remind you that you have approached us for business development loan of Rs.1000000/- (Ten Lakh Only) and the same we have arranged for you after your assurance that you will repay the loan amount in equal installment of each Rs.100000/- (One Lakh Only) Till 10 month and the repayment date commenced from 26-8-2019.

Now further to notify you that you just have paid as single EMI of Rs.100000/- (One Lakh Only), Till date out outstanding amount in Total is Rs.900000/- (Nine Lakh Only) and as per EMI date till date you have to pay 6 EMI multiply of Rs.600000/- (Six Lakh Only).





We have approached you between this days with all the possible sources like Calling, SMS personal visit etc., but no response from your side and even you have not paid single pie on your outstanding account from 26-9-2019 till today.

This is the final source of information to you regard outstanding and allowing you max of 15 Days from the day of received the letter to avoid further money recovery procedure.

We hope after receiving this letter you will release part payment to avoid proceedings.

Thanking you,

Yours



(Hastimal Jain)

**Copy to: Mrs Anitha Jayraj (Guarantor)**